



CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH

R.A./28/94 in
C.A./43/92 in

O.A. NO. 179/88

Tel. No.

DATE OF DECISION 11/8/94

Shri Som Dutt Mahindra Petitioner

Mr.C.V.Prajapati Advocate for the Petitioner (s)

Versus

Union of India & Ors. Respondent

Mr. - Advocate for the Respondent (s)

CORAM

The Hon'ble Mr. N.B.Patel : Vice Chairman

The Hon'ble Mr. K.Ramamoorthy : Member (A)

JUDGMENT

1. Whether Reporters of Local papers may be allowed to see the Judgment ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgment ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

No

(2)

Shri Som Dutt Mahindra,
Retired Booking Clerk,
Rajkot Division, r/o
3-G-20, Sector-3, Vaishali Nagar,
Ajmer.

: Applicant

(Advocate: Mr.C.V.Prajapati)

Versus

1. Union of India
Through:
General Manager,
Western Railway,
Churchgate, Bombay.
2. Shri P.V.Vaitheeswaram,
General Manager,
Western Railway,
Churchgate, Bombay.
3. Shri N.L.Bindlish
Divisional Rail Manager,
Western Railway, Rajkot.
4. Shri S.C.Kataria,
D.P.O., Rajkot Division,
Western Railway,
Rajkot.

: Respondents

By Circulation

ORDER

R.A. 28/94 in

C.A./43/92

in

OA/179/88

Date: 11/8/1994

Per: Hon'ble Mr.N.B.Patel

: Vice Chairman

Mr.Prajapati is not present though the matter is
notified.

There is no ground to review the order dated
21.3.1994 dismissing M.A.306/93 for default. However,
if the applicant feels that he is entitled to interest
on delayed payment, he may have recourse to appropriate
legal remedy. Review application, is therefore, rejected.


(K.Ramamoorthy)
Member (A)


(N.B.Patel)
Vice Chairman